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KARNATAKA LOKAYUKTA

No.UPLOK-2/DE.4/2016/ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 03.08.2021.

RECOMMENDATION

Sub:- Departmental inquiry against Sri Rudrappa, the then Secretary, Krishnanagar Grama Panchayathi, Sandur Taluk, Bellary District - reg.

Ref:- 1) Government Order No. RDP 547 GPS 2015 dated 16/17.11.2015.

2) Nomination order No. UPLOK-2/DE.4/2016 dated 01.01.2016 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 30.07.2021 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru.

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The Government by its order dated 16/17.11.2015 initiated the disciplinary proceedings against Sri Rudrappa, the then Secretary, Krishnanagar Grama Panchayathi, Sandur Taluk, Bellary District, [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE.4/2016 dated 01.01.2016 nominated Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by order dated 04.07.2017, Additional Registrar of Enquiries-7 was re-nominated as Enquiry Officer to continue the said enquiry.

3. The DGO was tried for the following charges :-

While you DGO Sri Rudrappa, was working as Secretary, Krishnanagar Grama Panchayathi, Sandur Taluk, Bellary District by joining with Sri Bavsab D.F. the then Vice President, Krishnanagar Grama Panchayath and Smt.Hussainbi, Ex.President, Krishnanagar Grama Panchayath entered the names of Smt.Fakrumabi W/o Dodda Fakrusab and Smt.K.Shekanbi W/o Imamsab in the Assessment Register in Sl.No.355 and 358 respectively of Assessment register of the land in Sy.No.249 of Krishnanagar Village Sandur Taluk even though the said land was not granted to them by the Government and thereby responsible for making illegal entry in the Assessment Register maintained in the panchayath and creation of false documents abusing your official position and further you along with other two persons allowed

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said Smt.Fakrumabi W/o Dodda Fakrusab and Smt.K.Shekanbi W/o Imamsab to sell the Government land in Sy.No.249 of Krishnanagar Village measuring 65.75 acres and also you failed to take action in respect of the encroachment made on the drain in the land and therefore you the DGO has failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and therefore you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS(Conduct) Rules, 1966. Hence, this charge."

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO Sri Rudrappa, the then Secretary, Krishnanagar Grama Panchayathi, Sandur Taluk, Bellary District, is 'not proved'.

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and exonerate DGO Sri Rudrappa, the then Secretary, Krishnanagar Grama Panchayathi, Sandur Taluk, Bellary District, of the charges leveled against him.

6. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

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